

ITEM NO.1712+1721

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 496/2024

K.PONMUDI @ DEIVASIGAMANI

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

( IA No.5727/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No.5729/2024-EXEMPTION FROM FILING O.T.

IA No.5726/2024-EXEMPTION FROM SURRENDERING WITHIN TIME )

ITEM NO.1721

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 491/2024

(FOR ADMISSION and I.R.

IA No.6708/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.6711/2024-EXEMPTION FROM FILING O.T.

IA No.6710/2024-EXEMPTION FROM SURRENDERING WITHIN TIME

[ TO BE TAKEN UP ALONGWITH ITEM NO. 1712 i.e. Diary No.  
496/2024 ] )

Date : 12-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
[IN CHAMBER]

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Ankur Saigal, Adv.  
Mr. Devansh Srivastava, Adv.  
Ms. Sukriti Bhatnagar, Adv.  
Mr. Abhinabh Garg, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Siddharth Luthra, Sr. Adv.  
Mr. Pulkrit Tare, AOR  
Mr. Kartikeye Dang, Adv.  
Mr. Dinesh, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following  
O R D E R**

**IA No.5726/2024 & IA No.6710/2024 for exemption from  
surrendering are allowed.**

**List immediately after two weeks before an appropriate Bench.**

**(RASHMI DHYANI PANT)  
COURT MASTER (SH)**

**(AMITA PANDEY)  
COURT MASTER (NSH)**